



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
(Subordinate Legislation Section)
Civil Secretariat, Jammu/Srinagar.

NOTIFICATION
Jammu, the 23rd of November, 2016.

SRO 378. - In exercise of the powers conferred by section 30 of the Jammu and Kashmir Accountability Commission Act, 2002 (Act No. XXXVIII of 2002), the Government hereby makes the following amendments in the Jammu and Kashmir Accountability Commission Rules, 2005; namely:-

1. Sub-rule(1) of rule 7 shall be substituted by the following:-
" The Commission shall have a registry in its office both at Jammu and Srinagar and each Registry shall be headed by Additional Registrar or Deputy Registrar as the Chairperson may authorize in this behalf who shall be under over all supervision and control of Principal Secretary to Chairperson who shall be the ex-officio Registrar of the Commission."
2. Sub-rule(1) of rule 23 shall be substituted by the following:-
"The Secretary shall discharge such duties and carry out the directions issued by the Commission from time to time"

By order of the Government of Jammu and Kashmir.

Sd/-
(Abdul Majid Bhat)
Secretary to Government,
Department of Law, Justice and Parliamentary Affairs.
Dated: - 23 .11.2016.

NO:-LD (SL) 2016/14-AC

Copy for information to the following:-

1. Chairpersons J&K Accountability Commission Jammu.
2. Advocate General, J&K, Jammu.
3. Principal Secretary to Hon'ble Chief Minister, J&K Jammu.
4. Secretary to Government General Administration Department.
5. Principal Pvt. Secretary to Chief Secretary, J&K Jammu.
6. P.A to Secretary to Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
7. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazetted.
8. SRO section, Department of Law, Justice and Parliamentary Affairs.


(Khursheed Ahmad Bhat)
Assistant Legal Remembrancer,
Department of Law, Justice and Parliamentary Affairs.